

FORM G**INVITATION FOR EXPRESSION OF INTEREST
FOR M/S KRISTAL PROJECTS (INDIA) LIMITED
OPERATING IN BUSINESS OF REAL ESTATE DEVELOPMENT AT BANGALORE**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S Kristal Projects (India) Limited PAN: AACCK0263E CIN: U07010KA2002PLC031169
2.	Address of the registered office	34/35/36, Ambalipura Road, Bellandur, Bangalore, Bangalore, Karnataka, India, 560037
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Land Parcels and/or Development Rights in and around Sarjapur, Bangalore. (Details of the Assets can be obtained from RP through the following email id: cirp.kristalprojects@gmail.com)
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable (since the financial statements of the last financial year are not provided)
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained from RP through the following email id: cirp.kristalprojects@gmail.com . However, the list of creditors is available on IBBI website - https://ibbi.gov.in/claims/front-claim-details/25290
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria is mentioned in the detailed invitation of EOI and can be obtained from RP through the following email id: cirp.kristalprojects@gmail.com
10.	Last date for receipt of expression of interest	24 th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants	3 rd August, 2026
12.	Last date for submission of objections to provisional list	8 th August, 2026
13.	Date of issue of final list of prospective resolution applicants	18 th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 rd August, 2026
15.	Last date for submission of resolution plans	22 nd September, 2026

16.	Process email id to submit Expression of Interest	cirp.kristalprojects@gmail.com
17.	Details of Corporate Debtor's registration as MSME	Since no information has been provided by the suspended board of management the MSME status of the CD is unknown.

The Resolution Professional and/or Committee of Creditors reserves the right to amend, modify or withdraw the Form G along with any of its terms thereof.



Nilesh Rajendra Kothari
Resolution Professional

In the matter of Kristal Projects (India) Limited
IBBI/IPA-002/IP-N01225/2022-2023/14132
AFA valid upto: 30.06.2027

IBBI Registered Address: A703, Iskon Riverside, Near Shelaleikh Society,
Shahibaug, Ahmedabad, Gujarat-380004

Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate,
Near Metro Mall and Tata Power Petrol Pump,
Western Express Highway, Borivali East - 400066 Mumbai

Email Id: cirp.kristalprojects@gmail.com

Date: 9th July, 2026

Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR M/S KRISTAL PROJECTS (INDIA) LIMITED
OPERATING IN BUSINESS OF REAL ESTATE DEVELOPMENT AT BANGALORE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/LLP No. M/S Kristal Projects (India) Limited PAN: AACCK0263E CIN: U071010KA2002PLC031169
2.	Address of the registered office 34/35/36, Ambalipura Road, Bellandur, Bangalore, Bangalore, Karnataka, India, 560037
3.	URL of website Not Available
4.	Details of place where majority of fixed assets are located Land Parcels and/or Development Rights in and around Sarjapur, Bangalore. (Details of the Assets can be obtained from RP through the following email id: cirp.kristalprojects@gmail.com)
5.	Installed capacity of main products/services Not Applicable
6.	Quantity and value of main products/services sold in last financial year Not Applicable (since the financial statements of the last financial year are not provided)
7.	Number of employees/workmen NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Can be obtained from RP through the following email id: cirp.kristalprojects@gmail.com . However, the list of creditors is available on IBI website - https://ibi.gov.in/claims/front-claim-details/25290
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Eligibility Criteria is mentioned in the detailed invitation of EOJ and can be obtained from RP through the following email id: cirp.kristalprojects@gmail.com
10.	Last date for receipt of expression of interest 24th July, 2026
11.	Date of issue of provisional list of prospective resolution applicants 3rd August, 2026
12.	Last date for submission of objections to provisional list 8th August, 2026
13.	Date of issue of final list of prospective resolution applicants 18th August, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 23rd August, 2026
15.	Last date for submission of resolution plans 22nd September, 2026
16.	Process email id to submit Expression of Interest cirp.kristalprojects@gmail.com
17.	Details of Corporate Debtor's registration as MSME Since no information has been provided by the suspended board of management the MSME status of the CD is unknown.

The Resolution Professional and/or Committee of Creditors reserves the right to amend, modify or withdraw the Form G along with any of its terms thereof.

Date: 9th July, 2026
Place: Mumbai

Sd/-
Nilesh Rajendra Kothari
Resolution Professional in the matter of **Kristal Projects (India) Limited**
IBBI/IPA-002/IPF-AN/125/2022-2023/14132
AFA valid upto: 30.06.2027
IBBI Registered Address: A703, IskonRiverside, Near Sheelaik Society, Shahibaugh, Ahmedabad, Gujarat-380004
Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East - 400066 Mumbai
Email Id: cirp.kristalprojects@gmail.com

HDFC BANK
We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmgod (East), Mumbai - 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdrafts/Against Securities. Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **16th July 2026**, for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 06 th July 2026	Date of Sale Notice
1	XXXXXXXXXX2960	K P MALLYA	4,907.11	07-07-2026
2	XXXXXXXXXX3121	NAGENDRA T R	5,363.79	07-07-2026
3	XXXXXXXXXX3693	SRIDHARA MURTHY P J	3,94,909.35	07-07-2026
4	XXXXXXXXXX4262	SHANKAR MANDAL	5,96,594.03	07-07-2026
5	XXXXXXXXXX6476	KUMAR SAURAV	8,89,351.82	07-07-2026
6	XXXXXXXXXX4964	MADHU GOWDA MS	50,988.58	07-07-2026
7	XXXXXXXXXX4999	BURHAN SAYEED	3,02,175.11	22-06-2026
8	XXXXXXXXXX9101	ANUBHUTI AGARWAL	9,37,812.37	07-07-2026
9	XXXXXXXXXX1878	SURESH RATNA KUMAR SEELAM	7,564.61	07-07-2026
10	XXXXXXXXXX6791	GEORGE CHULLIPARAMBIL ABRAHAM	10,08,157.04	06-07-2026
11	XXXXXXXXXX7211	V SUBRAMANIAM	3,782.85	07-07-2026
12	XXXXXXXXXX3755	KISHORA H K	5,94,615.84	06-07-2026
13	XXXXXXXXXX7750	SUNITHA ARASU	4,670.25	07-07-2026
14	XXXXXXXXXX6358	HARISH PATNAIK	2,139.00	07-07-2026
15	XXXXXXXXXX8588	MOHAMED SALIM	30,224.00	07-07-2026
16	XXXXXXXXXX6251	RAKESH V	5,310.79	07-07-2026
17	XXXXXXXXXX4694	PRAVEEN BHARADWAJ	2,94,576.00	07-07-2026
18	XXXXXXXXXX4670	G PADMANABHA REDDY	22,029.94	07-07-2026
19	XXXXXXXXXX2732	BHARATHI SREEKANTH	7,74,646.23	07-07-2026
20	XXXXXXXXXX0086	RANJINI KUMAR	1,880.41	07-07-2026
21	XXXXXXXXXX8311	ASHUTOSH KUMAR SINGH	2,142.00	07-07-2026
22	XXXXXXXXXX6665	RAJU B J	2,186.00	07-07-2026
23	XXXXXXXXXX5002	AMISAR	61,429.34	07-07-2026
24	XXXXXXXXXX9961	MANISHA ARORA	12,07,894.64	07-07-2026
25	XXXXXXXXXX6932	G SURESH	11,092.00	07-07-2026
26	XXXXXXXXXX7831	GOVINDARAJAN B	4,76,354.85	07-07-2026
27	XXXXXXXXXX5871	VENUGOPAL VENKATARAMAN	1,852.20	07-07-2026
28	XXXXXXXXXX6502	PANKAJ PRABHAKAR JATHAR	2,040.80	07-07-2026
29	XXXXXXXXXX9788	GOVIND DESIKAN	2,68,185.00	07-07-2026
30	XXXXXXXXXX7624	LALITHA CHAVAN	10,05,756.34	07-07-2026
31	XXXXXXXXXX2410	BRITTO GILBERT FERNADEZ	1,981.00	07-07-2026
32	XXXXXXXXXX3952	SADHANA GANGADHAR SHETTY	4,244.30	07-07-2026
33	XXXXXXXXXX2408	MALLIKARJUN REDDY KANDKUR	15,78,311.93	07-07-2026
34	XXXXXXXXXX9641	SHUBHAM CHANDRASHEKHAR JOLAD	5,76,003.01	22-06-2026
35	XXXXXXXXXX5275	SUGANDI PAI	5,20,711.47	07-07-2026
36	XXXXXXXXXX8872	DEEPAK KUMAR M	1,40,189.82	07-07-2026
37	XXXXXXXXXX2637	B S LAKSHMAN PRASAD	1,727.60	07-07-2026
38	XXXXXXXXXX7552	AMBATI NAGAPALLAVI	2,098.82	07-07-2026
39	XXXXXXXXXX4551	RIDHI SUNDEEP SHENOY	2,141.00	07-07-2026
40	XXXXXXXXXX0122	VENKATESH KATTIMANI	2,91,483.56	22-06-2026
41	XXXXXXXXXX1368	CHANDRA RAM	20,01,252.82	07-07-2026
42	XXXXXXXXXX2274	BHAVYA R	1,39,143.82	07-07-2026

DATE : 09.07.2026 | PLACE : KARNATAKA Sd/-, HDFC BANK LTD.

MANAPPURAM HOME FINANCE LTD.
Registered Office: 8/596 A, Padmaprabha Building, Near Sreerama Swami Temple, Cherpuru-Thiruprayar Road, Thiruprayar, Thrissur, Kerala-680567.

CORRIGENDUM

This Corrigendum is issued to Auction Sale Notice dated 22-03-2026 published in Financial Express. In the said Auction Sale notice pertaining to the Borrower **RAMESH M**, Loan Account No. **NHLO0340027185**, Please note the following to be read correctly as below:

Auction Sale Notice	PRESENT	TO BE READ
	Reserve Price - Rs. 8,03,250/- (Rupees Eight Lakhs Three Thousand Two Hundred Fifty Only) date of Auction 27-04-2026.	Reserve Price - Rs. 7,22,925/- (Rupees Seven Lakhs Twenty Two Thousand Nine Hundred Twenty Five Only) date of Auction 29-07-2026 (should be 20 days from the date of issuance of the Sale notice).

All other details mentioned in the said Auction sale notice shall remain unchanged.

Date: 09/07/2026, Place: MYSORE Sd/- Authorized Officer, Manappuram Home Finance Ltd

MANAPPURAM HOME FINANCE LTD.
Registered Office: 8/596 A, Padmaprabha Building, Near Sreerama Swami Temple, Cherpuru-Thiruprayar Road, Thiruprayar, Thrissur, Kerala-680567.

CORRIGENDUM

This Corrigendum is issued to Auction Sale Notice dated 16-04-2026 published in Financial Express. In the said Auction Sale notice pertaining to the Borrower **PRADEEP S K**, Loan Account No. **NHLO0910025355**, Please note the following to be read correctly as below:

Auction Sale Notice	PRESENT	TO BE READ
	Reserve Price - Rs. 12,09,420/- (Rupees Twelve Lakhs Nine Thousand Four Hundred Twenty Five Only) date of Auction 21-05-2026.	Reserve Price - Rs. 10,88,478/- (Rupees Ten Lakhs Eighty Eight Thousand Four Hundred Seventy Eight Only) date of Auction 29-07-2026 (should be 20 days from the date of issuance of the Sale notice).

All other details mentioned in the said Auction sale notice shall remain unchanged.

Date: 09/07/2026, Place: HASSAN Sd/- Authorized Officer, Manappuram Home Finance Ltd

"IMPORTANT"

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MANAPPURAM HOME FINANCE LTD.
Registered Office: 8/596 A, Padmaprabha Building, Near Sreerama Swami Temple, Cherpuru-Thiruprayar Road, Thiruprayar, Thrissur, Kerala-680567.

CORRIGENDUM

This Corrigendum is issued to Auction Sale Notice dated 31-03-2026 published in Financial Express. In the said Auction Sale notice pertaining to the Borrower **CHIDANAND BADIGER**, Loan Account No. **NHLO026018126**, Please note the following to be read correctly as below:

Auction Sale Notice	PRESENT	TO BE READ
	Reserve Price - Rs. 15,08,200/- (Rupees Fifteen Lakhs Eight Thousand Two Hundred Eighty Only) date of Auction 06-05-2026.	Reserve Price - Rs. 13,57,387.2/- (Rupees Thirteen Lakhs Fifty Seven Thousand Three Hundred Eighty Seven Paise Two Only) date of Auction 29-07-2026 (should be 20 days from the date of issuance of the Sale notice).

All other details mentioned in the said Auction sale notice shall remain unchanged.

Date: 09/07/2026, Place: HUBLI Sd/- Authorized Officer, Manappuram Home Finance Ltd

MANAPPURAM HOME FINANCE LTD.
Registered Office: 8/596 A, Padmaprabha Building, Near Sreerama Swami Temple, Cherpuru-Thiruprayar Road, Thiruprayar, Thrissur, Kerala-680567.

CORRIGENDUM

This Corrigendum is issued to Auction Sale Notice dated 18-03-2026 published in Financial Express. In the said Auction Sale notice pertaining to the Borrower **DEEVINDRPPA BANDEPPA HARLIAN**, Loan Account No. **NHLO026035505**, Please note the following to be read correctly as below:

Auction Sale Notice	PRESENT	TO BE READ
	Reserve Price - Rs. 8,75,435.4/- (Rupees Eight Lakhs Seventy Five Thousand Four Hundred Thirty Five Paise Four Only) date of Auction 21-04-2026.	Reserve Price - Rs. 7,87,891.86/- (Rupees Seven Lakhs Eighty Seven Thousand Eight Hundred Ninety One Paise Eighty Six Only) date of Auction 29-07-2026 (should be 20 days from the date of issuance of the Sale notice).

All other details mentioned in the said Auction sale notice shall remain unchanged.

Date: 09/07/2026, Place: HUBLI Sd/- Authorized Officer, Manappuram Home Finance Ltd

MANAPPURAM HOME FINANCE LTD.
Registered Office: 8/596 A, Padmaprabha Building, Near Sreerama Swami Temple, Cherpuru-Thiruprayar Road, Thiruprayar, Thrissur, Kerala-680567.

CORRIGENDUM

This Corrigendum is issued to Auction Sale Notice dated 31-03-2026 published in Financial Express. In the said Auction Sale notice pertaining to the Borrower **KAMALAMMA R**, Loan Account No. **MHL00340017000**, Please note the following to be read correctly as below:

Auction Sale Notice	PRESENT	TO BE READ
	Reserve Price - Rs. 4,78,800/- (Rupees Four Lakhs Seventy Eight Thousand Eight Hundred Only) date of Auction 06-05-2026.	Reserve Price - Rs. 4,30,920/- (Rupees Four Lakhs Thirty Thousand Nine Hundred Twenty Only) date of Auction 29-07-2026 (should be 20 days from the date of issuance of the Sale notice).

All other details mentioned in the said Auction sale notice shall remain unchanged.

Date: 09/07/2026, Place: MYSORE Sd/- Authorized Officer, Manappuram Home Finance Ltd

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil - Trust - 2026 - 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.

And whereas, the said "Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil - Trust - 2026 - 011" all its rights, title and interest, in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No.	Name of the Borrower/Mortgagor/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	0018SB MLO1595	Mr./Ms. Pujar Umesh (Borrower) Mr./Ms. Duruggappa M (Co Borrower) Mr./Ms. Neluganti Kalamma (Co Borrower)	₹ 3,74,050.25/- as on 22/01/2026	20/02/2026	03-07-2026	Symbolic	All That Piece And Parcel Property Registration District Vijayanagara Sub Registration Harapanahalli, Property No. 261/2 Katha No. 151200400300200347 Measuring 3.80 X 19.80 Meters Situated in The Limits Arasikere Village Gram Panchayath Harapanahalli Taluk. Total Area (Extent) Of The House 3.80 Meter X 19.80 Meters = 75.24 Sq.Mtrs and bounded as follows:North: RoadSouth: RoadEast: House Of Poojar DurgeshWest: Common Wall House Of Anjinappa

With further interest as applicable, incidental expenses, costs, charges etc. incurred till date of payment and/or realisation. However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.

The Borrowers attention is invited to provisions of sub-section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 09-07-2026
Place: Vijayanagar-Karnataka

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil - Trust - 2026 - 011)

Arcil
ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028, Tel: +91 2266581300

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil - Trust - 2026 - 011 ("Arcil") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") calling upon the following borrower to repay the amount mentioned against their respective name together with interest rates thereon at the applicable rates mentioned in the said notices within 60 days from the date of receipt of the said notice.

And whereas, the said "Original Lender" has unconditionally and irrevocably assigned, transferred and released in favour of the Asset Reconstruction Company (India) Ltd. (Arcil), in our capacity as the sole Trustee of "Arcil - Trust - 2026 - 011" all its rights, title and interest, in the financial assets along with the underlying securities, in terms of section 5 of the SARFAESI Act, 2002 vide Assignment Agreement dated 09/09/2025.

Sr. No.	Loan No.	Name of the Borrower/Mortgagor/ Guarantor	Outstanding Due	Date of Notice 13(2)	Date of Possession	Type of Possession	Description of Secured Assets
1	0018SB MLO1574	Mr.IMS, Afzal T (Borrower) Mr.IMS, Sahataj A (Co Borrower)	₹ 343703.91/- as on 19/01/2026	04/02/2026	03-07-2026	Symbolic	Davanagere Registration District, Davanagere Sub Registrar Office Jurisdiction, Property Site No. 1163, Current Door No. 2887/1163 Measuring 20 x 30 Fts Situated Limits Of Basha Nagara Davanagere Town Davanagere Dist. and bounded as follows: North: Road South: Site No. 1218 East: Site No. 1164 West: Site No. 1162
2	0018SB MLO2259	Mr.IMS, Chidananda Murthy (Borrower) Mr./Ms. Pannamma (Co Borrower)	₹ 1310768.73/- as on 21/01/2026	23/01/2026	03-07-2026	Symbolic	Property Situated Within Residing At Property No.(S) 1292, Bearing GrPid No.15120100180120141 Situated in Pandomatti Village, Pandomatti iri am Panchayath, Within The Sub-Registration District Of Channagiri, Channagar(Tq.), ea Davanagere (Dist.). Measuring: 6.096 Mts X 12.192 Mts = 74.32 Sq Mts. The as Total (Extent) Of The House: 6.096 Mts X 12.192 Mts = 74.32 Sq Mts. and bounded follows: North: House Of KN Prabhulingappa, South: Panchayat Road. East: Property Of Veerabhadrachar, West: Property Of Ks Nagarajachar,
3	0018SB MLO1486	Mr.IMS, Markandaiah K (Borrower) Mr./Ms. Susheelamma K (Co Borrower)	₹ 10,47,536.06/- as on 22/01/2026	22/01/2026	03-07-2026	Symbolic	All That Piece And Parcel Of The Property Belonging To Susheelamma. K. In Davanagere Registration District, Honnali Sub Registration District, Honnali Taluk, In Muktenahalli, Property No.122, Measuring 11.5824 X 4.8768 Mts 56.49 Chadura Meters Situated In The Limits Of Mukthenahalli Village Mukthenahalli Gp Honnahalli Taluk Davanagere Dist. And Bounded On and bounded as follows: North: House Of Rudrappa South: Road East: Grama Panchayath Road West: House Of Gowramma
4	0022SB MLO2192	Mr./Ms. Mahamad Sadiq (Borrower) Mr./Ms. Kaiyerunnisa Modinkulai (Co Borrower)	₹ 5,27,825.15/- as on 21/01/2026	21/01/2026	03-07-2026	Symbolic	All That Piece And Parcel Of The Property Situated At Davanagere Registration District, Honnali Sub Registrar Office Jurisdiction, Davanagere Muslim Colony Chiliruru Property No. 358/4 E-Swathu No. Measuring 4.572 X 28.956 Meter Totally Measuring 132.38 Sq. Meters And House Measuring 83.61 Sq Meters Honnali Tq Davanagere Dist. and bounded as follows: North: Road South: Road East: Property Of Muneer Ahamed West: Property Of Allhat Begum

With further interest as applicable, incidental expenses, costs, charges etc. incurred till date of payment and/or realisation. However since the Borrowers mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and in public in general that the Authorised Officer of ARCIL have taken possession of the properties/ Secured Assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above.

The Borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited. For the above said amount with interest and expenses thereon.

The Borrowers attention is invited to provisions of sub-section(8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Date: 09-07-2026
Place: Davanagere-Karnataka

SD/-, Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil - Trust - 2026 - 011)

Arcil
ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
CIN: U65999MH2002PLC134884 Website: www.arcil.co.in
REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028, Tel: +91 2266581300



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